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## HOME DEPARTMENT.

### NOTIFICATIONS.

*The 18th June 1942.*

**No. 3863-P.(C).**—The following notification of the Government of India in the Department of Supply is republished for general information.

By order of the Governor,  
J. BOWSTEAD,

*Chief Secretary to Government.*

*New Delhi, 13th June 1942.*

No. SS/63(2)/42.—In exercise of the powers conferred by sub-rule (2) of rule 81 of the Defence of India Rules, the Central Government is pleased to make the following Order:—

#### THE TYRE RATIONING ORDER, 1942.

Short title, extent and commencement.

1. (1) This Order may be called the Tyre Rationing Order, 1942.

(2) It extends to the whole of British India.

(3) It shall come into force on the 15th day of June 1942.

Definitions.

2. In this Order, unless there is anything repugnant in the subject or context,—

- (i) "Area Rationing Authority" means an Area Rationing Authority appointed under clause 4 ;
- (ii) "clause" means a clause of this Order ;
- (iii) "fleet-owner" means a person owning or operating six or more transport vehicles (as defined in section 2 of the Motor Vehicles Act, 1939, but not including motor cabs) ;
- (iv) "Form" means a Form appended to this Order ;
- (v) "giant tyre" or "tube" means a tyre or tube with a cross-section of not less than five inches intended for use on a heavy transport vehicle or light transport vehicle as defined in section 2 of the Motor Vehicles Act, 1939 ;
- (vi) "manufacturer" means a person carrying on the business of manufacturing tyres or tubes, and includes a recognised representative of any such person ;
- (vii) "new tyre" or "tube" means a tyre or tube which has not been used, if at all, for more than 1,000 miles ;
- (viii) "Provincial Rationing Authority" means a Provincial Rationing Authority appointed under clause 3 ;

- (ix) "reclaim manufacturer" means a person carrying on the business of producing reclaim rubber;
- (x) "recognised" means recognised for the purposes of this Order by general or special order of the Central Government;
- (xi) "retreaded tyre" means a tyre which has been reconditioned by retreading, and which after such retreading has not been used, if at all, for more than 1,000 miles;
- (xii) "retreader" means a person carrying on the business of retreading used tyres;
- (xiii) "retreading" means the process of renewing the entire tread of a used tyre by the addition to it of rubber or rubber compound, and includes re-capping, re-soleing, re-moulding and any other similar method of re-conditioning;
- (xiv) "supplier" means a person carrying on the business of supplying tyres, tubes or retreaded tyres, and includes a manufacturer and a retreader who carries on such business;
- (xv) "tube" means the inner tube of a pneumatic rubber tyre intended for use on the wheel of a vehicle;
- (xvi) "tyre" means the outer cover of a pneumatic rubber tyre intended for use on the wheel of a vehicle;
- (xvii) "unserviceable tyre" means a tyre which is irreparably damaged, or which is worn out and cannot be retreaded;
- (xviii) "unserviceable tube" means a tube which is irreparably damaged or worn out;
- (xix) "used tyre" or "tube" means a tyre or tube which is neither new nor unserviceable;
- (xx) "vehicle" means a mechanically propelled vehicle, animal-drawn vehicle, or hand-cart, constructed or adapted for use on roads.

3. (1) The Provincial Government shall appoint a Provincial Rationing Authority having jurisdiction throughout the Province.

(2) The Provincial Rationing Authority shall, subject to the direction and control of the Provincial Government, exercise general control over the working of this Order in the Province.

(3) The Provincial Rationing Authority may issue instructions to all or any Area Rationing Authorities as to the extent to which permits for new tyres or tubes or retreaded tyres or for retreading tyres may be granted and as to the manner in which the provisions of this Order shall be carried out.

(4) The Provincial Rationing Authority shall have power to revise any decision or order made by an Area Rationing Authority.

4. The Provincial Government may appoint such Area Rationing Authorities as it thinks fit, having jurisdiction in such areas and in respect of such vehicles or such class or classes of vehicles as may be specified in each case by the Provincial Government.

5. Every supplier other than a manufacturer, and every fleet-owner, shall submit a true return in duplicate in Form 1, of his stocks of new tyres and tubes and retreaded tyres as at the close of business on the 14th day of June 1942 so as to reach the Controller of Rubber Manufactures, Department of Supply, Shahjahan Road, New Delhi, not later than the 24th day of June 1942.

6. New tyres and tubes and retreaded tyres shall be supplied or acquired only against the surrender to the supplier of a valid permit in Form 2 issued under the provisions of this Order, and only in accordance with any conditions or instructions appearing on such permit:—  
Provided that nothing in this clause shall apply to—

- (i) the supply of tyres or tubes to, or the acquisition of tyres or tubes by any person carrying on the business of assembling new motor vehicles, solely for the purposes of such assembly;
- (ii) the supply or acquisition of tyres or tubes fitted to a motor vehicle and sold with it as part of its normal equipment;
- (iii) the supply or acquisition of new tyres or tubes or retreaded tyres under any general or special order of the Central Government, or of any Provincial Government or in pursuance of a contract entered into with the supplier by the Chief Controller of Purchase (Supply); or
- (iv) the supply or acquisition of retreaded giant tyres.

7. (1) Any person wishing to obtain a permit for the supply of a new tyre or tube or retreaded tyre shall make an application in Form 3 to the Area Rationing Authority having jurisdiction in respect of the vehicle for which the tyre or tube is required. A separate application shall be made in respect of each such vehicle.

(2) The applicant shall, after completing the application, have the form of certificate appended thereto completed by the supplier from whom he proposes to obtain the tyre or tube, and then submit the application to the Area Rationing Authority, together with the certificate of registration, if any, of the vehicle for which the tyre or tube is required:

Provided that where the applicant is a fleet-owner, he need not have the form of certificate completed.

Permits for retreaded tyres instead of new tyres.

acquire retreaded tyres only.

Permits to authorise supply by recognised suppliers.

Period of validity.

11. An Area Rationing Authority may in its discretion issue a permit in Form 2 after detaching Part II thereof, in which case it shall endorse that fact on Part I of the permit.

Issue of permits without Part II.

12. (1) A person to whom a permit in Form 2 has been granted by the Area Rationing Authority (hereinafter referred to as the "permit-holder") shall hand over the permit to the supplier named therein, and shall also, before taking delivery of the tyres or tubes specified in the permit, surrender to the supplier the old tyres or tubes for the replacement of which the permit has been granted.

(2) If the supplier is unable to supply from stock the tyres or tubes specified in the permit, or wishes to replenish his stocks and Part II of the permit has not been detached by the Area Rationing Authority under clause 9, he shall detach Part II of the permit and send it with his indent to the manufacturer.

(3) Any manufacturer furnishing a supplier with tyres or tubes on an indent made under sub-clause (2) shall endorse on the back of Part II of the permit the manufacturer's serial numbers of the tyres so furnished, if any, and send the document to the Area Rationing Authority which issued the permit.

(4) The supplier shall, within seven days of delivering the tyres or tubes specified in the permit to the permit-holder,—

(a) endorse on Part I of the permit the manufacturer's serial numbers of the tyres supplied by him and of the old tyres surrendered to him under sub-clause (1) and send the document to the Area Rationing Authority;

(b) deliver or despatch to the reclaim manufacturer mentioned on the back of Part I of the permit, the old tyres or tubes surrendered under sub-clause (1).

(5) The permit-holder shall be entitled to receive from the supplier for the old tyres or tubes surrendered by him under sub-clause (1) prices at such rates as may be fixed by the Central Government in this behalf, and the supplier shall be entitled to receive an equal amount from the reclaim manufacturer to whom he has delivered or despatched them under sub-clause (4).

13. No person other than a recognised retreader shall retread any used tyre.

Retreading by recognised retreaders only.

14. No person shall retread, or undertake to retread, any used tyre belonging to another person, unless that other person is in possession of a valid permit in Form 4 authorising such retreading and surrenders it to the retreader at the time of delivering the used tyre for retreading:

Permits for retreading tyres.

Provided that nothing in this clause shall apply to the retreading of any used tyre—

(i) under a general or special order of the Central Government or of any Provincial Government;

(ii) in pursuance of a contract entered into with the Chief Controller of Purchase (Supply);

(iii) which is the property of the Central Government or of any Provincial Government; or

(iv) which is a giant tyre.

15. (1) Any person wishing to obtain a permit for the retreading of his used tyres shall, after completing an application in Form 5, have the form of certificate appended thereto completed by the supplier or retreader to whom he proposes to entrust the work, and then submit the application to the Area Rationing Authority having jurisdiction in respect of the vehicle on which those tyres are used.

(2) A separate application shall be made in respect of each such vehicle.

16. The retreader to whom a permit in Form 4 is surrendered in accordance with the provisions of clause 14 shall, after endorsing thereon the manufacturer's serial numbers of the tyres given to him for retreading, return the permit to the Area Rationing Authority issuing it.

Prohibition of supply of new tyres, etc., in contravention of this Order.

17. No person shall supply or acquire any new tyre or tube or retreaded tyre otherwise than in accordance with the provisions of this Order.

Prohibitions of transfer of permits.

18. No persons shall transfer to any other person any permit issued to himself under the provisions of this Order.

Prohibitions as to possession, etc., of un-serviceable tyres and tubes.

19. No person other than a recognised reclaim manufacturer—

(a) shall have in his possession any un-serviceable tyre or tube for more than ten days after the tyre or tube became un-serviceable

(b) shall use for any purpose, or destroy, any un-serviceable tyre or tube;

(c) shall sell, or otherwise dispose of, any un-serviceable tyre or tube except to a recognised supplier or reclaim manufacturer.

20. An Area Rationing Authority may require an applicant for a permit under this Order to produce the vehicle in respect of which the application is made for an examination of its tyres and tubes, and may issue such directions concerning the replacement or retreading of tyres as it thinks fit; and the applicant shall comply with such directions.

21. Any supplier, retreader, or fleet-owner shall, on being required so to do by the Area Rationing Authority, furnish such information regarding the sale, use or disposal of his stocks of tyres and tubes as that Authority may demand, and shall allow that Authority to inspect those stocks.

22. (1) If a person applying for a permit under this Order makes any false statement in his application, then, without prejudice to any action that may be taken against him under rule 117 of the Defence of India Rules, the Area Rationing Authority may reject that and any subsequent application for a permit under this Order made by or on behalf of that person.

(2) If a supplier or retreader makes a false statement or gives a false certificate in connection with any application for a permit under this Order, then, without prejudice to any action that may be taken against him under rule 117 of the Defence of India Rules, the Area Rationing Authority may refuse to grant any permit authorising the supply of new tyres or tubes or retreaded tyres by such supplier, or as the case may be the retreading of any used tyres by such retreader.



FORM 2.  
(See clause 6.)  
Serial No. C0000

FORM 2.  
(See clause 6.)  
Serial No. C0000

Counterfoil.

Permit No.....  
Applicant's Name and Address .....  
.....  
Name and address of Supplier/ .....  
.....  
No. of Tyres..... Tubes.....  
Size of Tyres..... Tubes.....  
To be supplied :  
ex stock without replenishment.  
ordered from manufacturer. (On Part II)  
Reg. No. of Vehicle.....

.....  
(off. date stamp)

.....  
(Initials)

PART I.

Permit to Purchase new Tyres/Tubes/  
Retreaded Tyres.

Permission is hereby granted to.....  
.....(Applicant's full name  
and address) .....  
to purchase..... <sup>new</sup>retreaded tyre(s) and  
..... tube(s) size.....  
from.....  
(name of supplier).....  
to be fitted to the vehicle Registered  
No.....on condition that the old  
tyres/tubes are handed over to the aforesaid  
supplier.

This permit is valid for.....  
from date of issue and is not transferable.

.....  
(Off. date stamp)

.....  
(Area Rationing  
Authority.)

This permit must be surrendered by the  
applicant to the supplier who must complete  
the particulars hereunder and immediately  
return this Part to the Area Rationing  
Authority.

(Manufacturer's Serial Nos. of Tyre(s)/  
Supplied by me. Handed in to me.

.....  
Date

.....  
(Signature of Supplier)

(See instructions as to disposal of old tyres  
and tubes, printed on the reverse of  
this Part.)

.....  
(Detach here)

Serial No. 0000000

Serial No. 000000

Counterfoil.

PART II.

PERMIT TO REPLACE STOCKS.

To be detached and forwarded with order to  
manufacturer or retreader.

Name and Address of Fleet-owner/Supplier  
.....

Quantity, size and type of tyres to be  
ordered from manufacturer.....

.....  
Serial numbers of used tyres to be returned  
to manufacturer.....

.....  
(Stamp of Area Rationing Authority)

The manufacturer will endorse on the back  
of this form the serial numbers of tyre/s  
supplied and return same to the issuing Area  
Rationing Authority.

(See instructions as to disposal of old tyres  
and tubes, printed on the reverse of  
this Part.)

Purchase authorised from.....  
.....(name of supplier).....

Fleet-owner/Supplier instructed to return  
old tyres/tubes to:--

1. The Dunlop Rubber Co. (India), Ltd.,  
Bansabati Station, E. I. Rly.,  
District Hooghly,  
Bengal.

2. The Firestone Tyre & Rubber Co. of  
India, Ltd.,  
Hay Bunder Road,  
Sewree, Bombay.

3.....  
.....

DISPOSAL INSTRUCTIONS FOR OLD TYERS OR TUBES SURRENDERED BY PERMIT-HOLDER.

The old tyres and tubes referred to in this Permit are to be delivered or despatched by rail "freight-to-pay" to the reclaim manufacturer whose address is given below :—

1. The Dunlop Rubber Co. (India), Ltd.,  
Bansbati Station, E. I. Rly.,  
District Hooghly,  
Bengal.
2. The Firestone Tyre & Rubber Co. of India, Ltd.,  
Hay Bunder Road,  
Sewree, Bombay.
3. ....  
.....  
.....

DISPOSAL INSTRUCTIONS FOR OLD TYRES OR TUBES SURRENDERED BY PERMIT-HOLDER.

The old tyres and tubes referred to in this Permit are to be delivered or despatched by rail "freight-to-pay" to the reclaim manufacturer whose address is given below :—

1. The Dunlop Rubber Co. (India), Ltd.,  
Bansbati Station, E. I. Rly.,  
District Hooghly,  
Bengal.
2. The Firestone Tyre & Rubber Co. of India, Ltd.,  
Hay Bunder Road,  
Sewree, Bombay.
3. ....  
.....  
.....

FORM 3.

(See clause 7.)

APPLICATION TO THE AREA RATIONING AUTHORITY FOR A PERMIT TO PURCHASE ONE OR MORE TYRES AND OR TUBES TO REPLACE TYRES AND OR TUBES NO LONGER SERVICEABLE.

1. Applicant's name and address.....
  2. Registered owner of vehicle..... Total number of vehicles owned.....
  3. Reason why application is made by a person other than registered owner.....
  4. Class of Motor Vehicle..... Reg. No..... (in the case of motor vehicle)
  5. (i) Amount of current monthly petrol ration Basic (Form D).....gals. Supplementary (Form E).....gals. (ii) Amount of special monthly Ration (Form C).....gals. (iii) If petrol for the vehicle in question is obtained by special Receipt in Form A, state current Book No.....and office of issue.....
  6. Essential purposes for which (Motor Vehicle) will be used.....miles monthly  
 ..... " "  
 ..... " "  
 ..... " "
  7. Nature of profession, business or occupation..... and business address.....
  8. Number of tyres at present on vehicle including spares.....
  9. Serial Nos. of all tyres fitted including spares.....
- Mark with × those to be replaced

10. I hereby declare that:—

- (a) Apart from the tyre/s, tube/s, retreaded tyre(s) in respect of the replacement of which this application is made, I have no other unserviceable tyre/s or tube/s in my possession.
- (b) The stock of usable tyres and retreaded tyres of the above size(s) now held by me/us at the address given in (1) above, and the number of running and spare tyres of the same size(s) on all my/our vehicles based at that address is as follows:—

Size.	Number of running tyres (including spares).	Stocks (excluding tyres fitted to running and spare wheels).	
		Covers.	Tubes.

(In the case of a business this declaration must be signed by the owner of the business or by a Partner, Director or Secretary on behalf of a firm or Limited Company or by an employee authorised in writing by his employer.)

Signature.....  
 Position held.....  
 Date.....

I hereby apply for permission to purchase.....<sup>new</sup> tyre(s) and.....tube(s) size.....to replace the same number of worn tyre(s) <sup>retreaded</sup> tube(s) which will be handed over by me at the price fixed to the supplier, from whom I wish to purchase the tyre(s) tube(s) applied for.  
 The worn tyre/s has/have been examined by..... whose certificate appears hereunder.

Extract from Defence of India Rules made under the Defence of India Act, 1939.  
 Rule 117—

If any person—

- (i) when required by or under any of these Rules to make any statement or furnish any information, makes any statement or furnishes any information which he knows or has reasonable cause to believe to be false, or not true, in any material particular, or
- (ii) makes any such statement as aforesaid in any account declaration, estimate, return or other document which he is required by or under any of these Rules to furnish,

he shall be punishable with imprisonment for a term which may extend to three years and shall also be liable to fine.



I declare that to the best of my knowledge the information given herein is in all respects true and correct.

.....

.....

(Date)

(Signature of Applicant).

*Certificate to be signed by or on behalf of a supplier.*

I,..... representing..... hereby certify that I have  
 (insert name of supplier)  
 examined the said worn tyre(s) tube(s) and that to the best of my judgment it/they is/are no longer serviceable in its/their present condition and that it/they cannot be repaired or retreaded. I will, if a permit is granted, supply the tyre(s) tube(s) required from existing stock/order the tyre(s) tube(s) required from a manufacturer and will hand over or put on rail the worn tyre(s) tube(s) surrendered to me at the fixed price as directed.

I declare my total stock of tyres tube(s) of the above size or sizes in hand on the date of this application is :—

Size.	Stock of Tyres.	Stock of Tyres Retreaded.	Stock of Tubes.	Sales during last 2 months.	Any special reasons why replacement of stock is required.

(This declaration of stocks need not be completed by a manufacturer.)

Serial Nos. of worn tyre(s) to be returned as directed.....  
 .....  
 .....  
 .....

Date.....

.....

(Supplier)

FORM 4.

(See clause 14.)

Serial No.....

Counterfoil.

Permit No.....

Applicant's name and address.....

No. of tyres to be Retreated.....

Size of tyres.....

Serial Numbers.....

Reg. No. of Vehicle.....

(Offl. date stamps)

(Initials)

FORM 4.

(See clause 14.)

Serial No.....

Permit for Retreading Tyres.

Permit No.....

Permission is hereby granted to.....

(Applicant's full name and address)

To have..... tyre(s) size.....

Serial Nos.....

retreaded <sup>by</sup> through Messrs.....

This permit is valid for.....  
from date of issue and is not transferable.

(Offl. date stamp). (Area Rationing Authority)

This permit must be surrendered by the applicant to the Supplier or Retreader, who must complete the particulars hereunder and return this document to the issuing Area Rationing Authority.

Serial Nos. of Tyre(s) retreaded.....

(Date) (Supplier or Retreader)

FORM 5.  
(See clause 15.)

Serial No. 0000

*Application for permit to have used tyres retreaded.*

1. Applicant's name and address .....
2. Registered owner of vehicle ..... Total number of vehicles owned.....
3. Reason why application is made by a person other than Registered owner.....
4. Class of  $\frac{\text{motor vehicle}}{\text{vehicle}}$  ..... Reg. No.....  
(in the case of motor vehicle)
5. (i) Amount of current monthly petrol ration Basic (Form D).....Gals.  
Supplementary (Form E).....Gals.  
(ii) Amount of special monthly ration (Form C) .....Gals.  
(iii) If petrol for the vehicle in question is obtained by special Receipt in Form A, state current Book No. .... and office of Issue.....
6. Essential purposes for which  $\frac{\text{Motor vehicle}}{\text{Vehicle}}$  will be used ..... miles monthly.  
..... " "  
..... " "  
..... " "
7. Nature of profession, business or occupation .....  
and business address.....
8. Number of tyres at present on vehicle including spares .....
9. Serial number of tyre(s) to be retreaded.....  
.....  
.....

I hereby apply for permission to have.....used tyres retreaded.  
(insert number)

The used tyre(s) has/have been examined by.....  
whose certificate appears hereunder.

I declare\* that to the best of my knowledge the information given herein is in all respects true and correct.

.....  
(Date)

.....  
(Signature of Applicant)

*Certificate to be signed by or on behalf of a supplier or retreader.*

I, .....representing .....  
hereby certify that I have examined the said tyre(s) and that to the best of my judgment it/they is/are in a fit condition to be retreaded satisfactorily. I will, if a permit is granted, arrange to have the said tyres retreaded.

Serial Nos. of tyre(s) suitable for retreading .....

Date.....

.....  
(Signature of Supplier or Retreader)

A. P. HUME,

*Deputy Secretary to the Government of India.*

\*Extract from Defence of India Rules made under the Defence of India Act, 1939.

*Rule 117*

If any person—

- (i) when required by or under any of these Rules to make any statement or furnish any information, makes any statement or furnishes any information which he knows or has reasonable cause to believe to be false, or not true in any material particular, or

(ii) makes any such statement as aforesaid in any account declaration, estimate, return or other document which he is required by or under any of these Rules to furnish, he shall be punishable with imprisonment for a term which may extend to three years and shall also be liable to fine.

*The 18th June 1942.*

**No. 3864-P.(C).**—In exercise of the powers conferred by sub-clause (1) of clause 3 of the Tyre Rationing Order, 1942, the Governor of Orissa is pleased to appoint the Inspector-General of Police, Orissa, as the Provincial Rationing Authority having jurisdiction throughout the Province of Orissa.

By order of the Governor,  
J. BOWSTEAD,  
*Chief Secretary to Government.*

*The 18th June 1942.*

**No. 3865-P.(C).**—In exercise of the powers conferred by clause 4 of the Tyre Rationing Order, 1942, the Governor of Orissa is pleased to appoint every District Superintendent of Police as the Area Rationing Authority having jurisdiction in the district under his administration in respect of all vehicles.

By order of the Governor,  
J. BOWSTEAD,  
*Chief Secretary to Government.*